

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

16. C.P. 34/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.04.2024**

NAME OF THE PARTIES: Saddique Rajmuhamad Almelkar

VS

Akshay Almelkar Housing Private Limited

SECTION 241(1)-242(4) OF COMPANIES ACT, 2013

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Someone appeared for the Petitioner, however, did not mark appearance.
2. Issue notice returnable on **07.05.2024**.
3. Registry is directed to issue notice to the Respondents and make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
4. Petitioner is directed to issue notice to the Respondent clearly intimating the next date of hearing. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least four days before the next date of hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)